

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

RA.Sr. 244d/97

R.A. No. 88 /97 in
O.A. No. 29 /94.

Dt. of Decision : 20-11-97.

1. K. Thulsiadas
2. M. Venkatachary
3. B. V. Ramana Murthy
5. P. T. Kuttikrishnan
6. P. C. Ramakrishnayya

.. ~~Plaintiffs~~
Applicants.

vs

1. The Union of India rep. by
the Secretary, Min. of Mines,
Dept. of Mines, Shastri Bhavan
New Delhi-1.
2. The Director General,
GSI, 27, J.N.Road,
Calcutta-16.
3. The Dy. Director General,
Southern Region, GSI,
Bandlaguda, Hyderabad-660.
4. The Dy. Director General
Training Institute, GSI,
Bandlaguda, Hyderabad-660.

.. Respondents.

Counsel for the applicants : Mr. G. Gopala Rao

Counsel for the respondents : Mr. N. R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (JUDL.)

See

ORDER

ORAL ORDER (PER HCN'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.))

None for the applicants. Heard Mr.N.R.Devaraj, learned counsel for the respondents.

2. The applicants have filed this RA to review the order dt. 20-06-97 passed in OA.29/94. The said OA.29/94 came to be dismissed on merits and at that time the applicants remained absent. Heard the learned counsel for the respondents, perused the records and we gave the said order.

3. Now the applicants have filed this RA praying that they sought for declaration that they were eligible for the scale of pay recommended by the review committee of GSI as applicable to the posts of Superintendents and Assistants w.e.f., 20-12-80, that the recommendations of the committee in respect of the other categories was not accepted. Pay commission has conceded the grievances of the employees in the categories held by the applicants and has recommended sanction of higher scales of pay and that order may be reviewed.

4. The respondents had accepted the recommendations of the committee only with regard to certain other categories other than Superintendents and Assistants, working in the GSI. The acceptance or was left to the rejection of the recommendations of the committee ~~was~~/discretion the GSI

5. Hence this Tribunal cannot sit on the judgement if some recommendations of the review committee was rejected as/it is a policy matter.

6. If the 5th Pay commission has recommended their cases it is for the Government to decide as they deem fit. Mere recommendations of their cases for better emoluments by the 5th Pay commission in no way give the right to the applicants to demand the acceptance of the review committee as a recommendation.

7. We find no merits in this RA.

8. Hence the RA is dismissed.

9. No costs.

B.S.JAI PARAMESHWAR
(B.S.JAI PARAMESHWAR)
20.11.97 MEMBER(JUDL.)

Dated : The 20th Nov. 1997.
(Dictated in the Open Court)

spr

R. RANGARAJAN
(R. RANGARAJAN)
MEMBER(ADMN.)

D.R.